BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BRANCH, AT NEW DELHI

OA NO. 372 OF 2022

BETWEEN: -

AVINASH VIDHROHI ... APPLICANT

VERSUS

STATE OF H.P.& ORS ... RESPONDENTS

INDEX

S.N.	PARTICULARS	PAGE NO
1.	REPLY ON BEHALF OF RESPONDENT No-6	1- 6
2.	List of documents with documents.	7- 38

Filed By:

QURESHI & ASSOCIATES
Shantanu Bhardwaj/ Nadeem Qureshi
Amit Yadav/Puvali Singh
(Advocates)
Ch. No. D-716, KKD Courts, Delhi-32.
M: 9899686394
nadeemqureshiadvocate1@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BRANCH, AT NEW DELHI

O.A. No. 372 OF 2022

BETWEEN: -

AVINASH VIDHROHI ... APPLICANT

VERSUS

STATE OF H.P. & ORS ... RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO-6

Most Respectfully Sheweth: -

1. That, the present application has been registered by this Hon'ble Tribunal on the emaildated 30.07.2022made by the complainant/ applicant which alleged cutting/ pruning of approx. 200 fruit bearing mango trees standing on Daulatpur-Garget Guglehad road by the contractor of PWD i.e., the Respondent N0-6 herein, without obtaining requisite permissions from the concerned departments.

2. That, the Respondent no.6 has been working as a contractor with the department of HPPWD since 2011 and also doing social work for the welfare of the society including plantation and maintenance of trees/plants at several places.

3. That, the Daulatpur-Garget Guglehad is a State Highway, where the trees are arranged in rows lying on both sides of the road. In a short span of 15days, some accidents happened due to haphazard expansion of the trees and their branches making road accident-prone. To elaborate it, it is worthwhile to say that such wild

expansion of the trees and their branches tend to haze the visibility thereby, making the road accidents a great possibility.

4. That, as a result of what has been stated in the preceding paragraph, there occurred some road accidents giving rise to registration of three FIRs viz. FIR bearing no. 0026/2022 dated 27.02.2022 P.S. Garget, FIR bearing no. 0028/2022 dated 08.03.2022 and FIR bearing no. 0029/2022 dated 11.03.2022 was lodged for the same. As was expected, there was public outrage against the concerned department i.e., HPPWD. The copy of the said FIR no. 0026/2022, 0028/2022 and 0029/2022are annexed herewith as **ANNEXURE-1(Colly)**.

5. That, the Executive Engineer, HPPWD having understood the public sentiments quickly contacted the answering Respondent and orally requested to cut the aforesaid wild trees and their branches for the good of the public as also to curb the road accidents further. Upon receiving the oral request, the respondent no.6 asked for the requisite permission and a sanction letter from the concerned departments upon which the Executive engineer assured respondent no.6 for the same and requested him to start the work first because of fatal accidents having taken place and it was assured that in the meanwhile, the requisite sanction letter will be given to answering respondent and it was also requested to the respondent no.6 that no payment shall be made for this noble job for public good.Upon realizing the gravityof the situation, the respondent no.6 agreed to do the same instantly but clearly asked the Executive Engineer, HPPWD to give the requisite sanction letter(s) from the concerned departments in three-four days. Photographs showing the afore-mentioned area are annexed herewith as **ANNEXURE-2 (Colly).**

6. That, the respondent no.6 was unaware of the fact that sometimes, doing something for the general public good may also cost the doer dearly, which is the case here. Though the respondent no.6 pruned/cut the wild trees and their branches upon instruction from authorities in good faith, but the respondent no.6 had to have a different luck and was to be ill-rewarded. An FIR bearing no. 38/2022 dated 29.03.2022 at PS Gagret, H.P. was lodged against the respondent No-6 and other officials of the departments on the complaint of Forest Department. The copy of FIR and the order on the anticipatory bail passed by the Additional district and session Judge (I), UNA, district UNA HP is annexed herewith for the kind perusal of this Hon'ble Tribunal as **ANNEXURE-3& 4.**

7. That, the respondent No-6 had done the afore-said work in good faith and for general public good and should not be held responsible for any loss or damages suffered by the trees. However, if the Ld. Tribunal is of the view that the respondent no.6 were to be held responsible for the damage in any manner, the answering respondent no.6 is willing and ready to plant as many trees at the site/location as may be directed by this Ld. Tribunal, apart from abiding by any further direction that may be passed by the Ld. Tribunal.

PRAYER: -

It is therefore, most respectfully prayed that this Hon'ble Court may kindly dismiss the present Original Application, in the interest of justice.

Any other order(s) this Ld. Tribunal may deem fit and proper in the present circumstance.

Dated: 11.01.2023

Respondent No-6

Through

PLACE: UNA

QURESHI & ASSOCIATES
Shantanu Bhardwaj/ Nadeem Qureshi
Amit Yadav/Puvali Singh
(Advocates)
Ch. No. D-716, KKD Courts, Delhi-32.
M: 9899686394
nadeemqureshiadvocate1@gmail.com

(5)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BRANCH, AT NEW DELHI

O.A. No. 372 OF 2022

BETWEEN: -

AVINASH VIDHROHI ... APPLICANT

VERSUS

STATE OF H.P. & ORS ... RESPONDENTS

AFFIDAVIT

I, RohitJaswal S/o Sh. NarinderJaswal R/o Village Dangoh, Tehsil Ghanari, District Una, H.P.-17724, do hereby solemnly affirm and declare as under:

NOTARY Suresh Kumar Jaswal Sub-Divn AMB Regd. No. 453 Exp. Dt. 30-11-26 GOVT. OF H.P. (INDIA)

1. That, I, the deponent, am the respondent no.6, in the above-noted matter and well conversant with the facts and circumstances of the matter, am competent to swear the present affidavit.

2. That, the contents of the accompanying reply on behalf of the respondent no.6 are true and correct to the best of my knowledge and belief as read over to me in vernacular and the same may kindly be read as part and parcel of this affidavit and the contents of the same are not repeated herein for the sake of brevity and to avoid prolixity.

DEPONENT

Verification:

Verified at Una on January, 2022 that the contents of the above-said affidavit are true and correct to the best of my knowledge and belief, nothing material has been concealed therefrom.

DEPONENT

NOTARY
Suresh Kumar Jaswal
Sub-Divn AMB
Regd. No. 453
Exp. Dt. 30-11-26
GOVT. OF H.P. (IND.)

Certified that the above affidavit was duly
sworn/affirmed by Shri Ankit Jaswal
son of Shri Rohit Jaswal
aged 24 years
resident of Village Sidhpur
who is personally known to me. The contents
of the affidavit were read over and explained to
the deponent who admitted the contents thereof
to be true.

NOTARY
Amb Sub Division Distt. Una (H.P.)

ATTESTED
Suresh Kumar Jaswal
Notary Public Sub- Div
Amb Distt. Una (HP)
11/1/23

List of Document Produced by PLAINTIFF / DEFENDANT

Order XIII Rule of the order of Civil Procedure from prescribed by the High Court

Suit / Case No. .....

IN THE COURT OF Hon'ble National Green Tribunal P.B. at New Delhi

Avinash Vidhyarthi .....Plaintiff

Versus

State of H.P. & ors. .....Defendant

List of documents produced with the plaint (or the first hearing on behalf of the Plaintiff or Defendant)

Date of hearing This list as filed by this day of 202

1	2	3	4	5	6
Serial No.	Descriptions and date if any of this document	This the Document is intended to prove	What become of the document		Remarks
			brought the record the exhibit mark put on the document	if rejected date of return to Party & Signature of Party or Pleader to whom the document was return	
(1)	Annexure-1 (Colly.) Copy of F.I.R's No. 26/2022, 28/22, 29/22 P/s. Nagrota (H.P)				
(2)	Annexure-2 (Colly) Photographs of the Area.				
(3)	Annexure-3 Copy of F.I.R. No. 38/22 P.S. Nagrota (H.P)				
(4)	Annexure-4 Copy of Bail order Dated 11/05/2022				

through Advocate

Signature of Party of Pleader date Processing

Annexure-1 (Colly)

H.P.POLICE/हिमाचल प्रदेश पुलिस

I.I.F.-I /एकीकृत जाँच फार्म-I

8

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

(प्रथम सूचना रिपोर्ट)

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (ज़िला): UNA P.S.(थाना): GAGRET Year(वर्ष): 2022

FIR No(प्र.सू.रि.सं.): 0026 Date & Time of FIR (एफआईआर की तिथि / समय): 27/02/2022 03:50 PM

2.

S.No.(क्र.सं.)	Acts(अधिनियम)	Sections(धारा(एँ))
1	IPC 1860	279
2	IPC 1860	337
3	THE MOTOR VEHICLES ACT, 1988	187

3. (a) Occurrence of offence (अपराध की घटना):

1. Day(दिन): Sunday Date From(दिनांक से): 27/02/2022 Date To(दिनांक तक): 27/02/2022

Time Period (समय अवधि): Time From (समय से): 11:40 AM Time To (समय तक): 02:35 PM

(b) Information received at P.S.(थाना जहां सूचना प्राप्त हुई): Date(दिनांक): 27/02/2022 Time (समय): 03:37 PM

(c) General Diary Reference (रोजानामचा संदर्भ): Entry No.(प्रविष्टि सं.): 014 Time (समय): 27/02/2022 03:37 PM

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S (थाना से दूरी और दिशा): NORTH, 3 Km(s) Beat No(बीट सं.) : 03-AMBOTA

(b) Address(पता): NAG NATH MANDIR AMBOTA, GHANARI

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर हैं तो)

Name of P.S(थाना का नाम): GAGRET District(State)(ज़िला(राज्य)): UNA(HIMACHAL PRADESH)

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name(नाम): VIJAY KUMAR

(b) Father's Name (पिता का नाम): RAM LAL

(c) Date/Year of Birth (जन्म तिथि /वर्ष): 1970 (d) Nationality (राष्ट्रीयता): INDIA

(e) UID No (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No.(क्र.सं.)	Id Type(पहचान पत्र का प्रकार)	Id Number(पहचान संख्या)

(i) Address(पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	VILLAGE-W.NO 1 AMBOTA, TEHSIL-GHANARI, PS-GAGRET, DISTRICT-UNA, STATE-HIMACHAL PRADESH, INDIA
2	Permanent Address	VILLAGE-W.NO 1 AMBOTA, TEHSIL-GHANARI, PS:GAGRET, DISTRICT-UNA, STATE-HIMACHAL PRADESH, INDIA

(j) Phone number (दूरभाष न.): Mobile (मोबाइल

7. Details of known/suspected/unknown accused with full particulars (जात/ संदिग्ध /अजात अभियुक्त का पुरे विवरण सहित वर्णन):

Accused More Than (अजात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Relative's Name(रिश्तेदार का नाम)	Present Address (वर्तमान पता)	Parmanent Address (स्थाई पता)
1	Unknown1			

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (Attach separate sheet, if necessary) (संबन्धित सम्पत्ति का विवरण (यदि आवश्यक हो, तो अलग पृष्ट नत्थी करें)):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ती के प्रकार)	Nature Property (प्रकृति संपत्ति)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property stolen (In Rs/-) (चोरी हुई सम्पत्ति का कुल मूल्य (रु मे)):

11. Inquest Report / U.D. case No., If any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण न., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (यू.आई.डी.बी.संख्या)

12. First Information contents (Attach separate sheet, if necessary) (प्रथम सूचना तथ्य (यदि आवश्यक हो, तो अलग पृष्ट नत्थी करें)):

इस समय दर्ज है कि HHC राजिन्द्र सिंह न0 258 हाजिर थाना आया है जिसने एक अटद व्यान PSI/SHO संजीव कुमार के पेश किया जिसका मजवून जैल है व्यान नकल तैहरीर जैल है :-व्यान श्री विजय कुमार S/O श्री राम लाल R/O वार्ड न0 1 अम्वोटा तह0 घनारी जिला ऊना हि0प्र0) व उम्र 52 वर्ष मो0 न0 62303-52789 U/S 154Cr.PC व्यान किया की मैं उपरोक्त पते का रहने वाला हुं तथा अम्वोटा गांव में नागनाथ मन्दिर के पास सव्जी की दुकान पर हाजिर था तो समय करीव 11 :40 बजे दिन रणजोध सिंह अपने बेटे कृष्णा के साथ अपनी जमीन संवा की तरफ से साईकल पर घास लेकर अपने घर आ रहा था। रणजोध सिंह साईकल पर घास रखकर सडक के किनारे ही खडा था चौंक क्रोस नहीं किया था तथा इसके लडके कृष्णा ने चौंक क्रोस कर लिया था जो चौंक क्रोस करके सडक के किनारे खडा था तो इतने में गगरेट की तरफ से एक गाडी कार व रंग सफेद वडी तेज रफ्तारी से आई जिसने सडक के किनारे खडे लडके कृष्णा को जोर से टक्कर मार दी गाडी की टक्कर लगने से कृष्णा करीव 10 फुट आगे सडक के किनारे गिर गया। गाडी/कार की टक्कर लगने से कृष्णा को सिर व टीगर शरीर पर गुम चोटें आई। कृष्णा को ईलाज के लिए उसके पिता रणजोध सिंह अशवनी कुमार की गाडी में डाल कर अस्पताल गगरेट ले गये। हादसकर्दा कार को उसका चालक टक्कर मारने के वाद तेज रफ्तारी से दौलतपुर की तरफ लेकर भाग गया।हादसकर्दा गाडी की रफ्तार तेज होने के कारण उसका नम्वर नहीं पढा गया।इस नामालुम गाडी कार व रंग सफेद के चालक नामालुम व्यक्ति के खिलाफ कानुनी कार्यवाही की जाये।हादसाकर्दा करने वाली गाडी कार का वाई तरफ का लाईट फोग जाली प्लास्टिक वंरग काला टुटकर मौका पर गिरा था।SD अंग्रेजी विजय कुमार Attested L/HC Anita 86 I/O PS Gagret कार्यवाही पुलिस :- ईमरोज ईतलाह सडक हादसा M.O साहव CH गगरेट मिलने पर मन HC मय HHC राजेन्द्र कुमार न0 258 वा सवारी गाडी सरकारी जेर चालक HHG मंजीत सिंह न0 10/7-33 के CH गगरेट पहुंची जहां पर CH गगरेट में मजरुव कृष्णा व उम्र 5 साल जेरे ईलाज पाया गया।मजरुव के फार्म मजरुवी पुर करके MLC हासिल करी गई। जो मजरुव को MO साहव ने NOT FIT FOR STATEMENT तैहरीर किया तथा मजरुव को आगामी ईलाज हेतु RH ऊना का रैफर कर दिया इसके उपरान्त मन HC मय हमराही मुलाजमान वा सवारी गाडी सरकारी के मौका मुकाम नाग नाथ मन्दिर चौंक अम्वोटा पहुंचे।जहां पर विजय कुमार उपरोक्त ने मन HC के पास व्यान U/S 154 Cr.PC कलम वन्द करवाया। जिसने अपने व्यान को सही मानते अपने हस्ताक्षर अग्रेंजी शपथ किये मन HC ने भी तस्दीकन अपने हस्ताक्षर किये। यह हादसा नामालुम गाडी कार के चालक नामालुम व्यक्ति द्वारा तेज रफ्तारी गफलत व लापरवाही से कार चलाने के कारण हुआ है। मजवून व्यानवाला व सरोसरी दरयाफत से मामला जूर्म जेर धारा 279,337 IPC व187 MV ACT की जद में आना पाया जाने पर असल रुक्का वराये कायमी मुकद्दमा वदस्त HHC राजेन्द्र कुमार न0 258 के भेजा जा रहा है। मुकद्दमा दर्ज रजिस्ट्रर करके नम्वर मुकद्दमा से सूचित करें। मन HC तफतीश वर मौका हुं। SD अग्रेंजी Anita मु0 आ0 अनीता देवी न0 86 I/O PS गगरेट Camp at नाग नाथ मन्दिर चौंक अम्वोटा at 2.35 PM Date 27/02/22

13. Action taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं.2.में उल्लेख धारा के तहत है |):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or (या)

(2) Directed (Name of I.O.):(जांच अधिकारी का नाम): Anita Devi Rank (पद): HC (Head Constable)
No(सं.): to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) or

(3) Refused investigation due to(जांच के लिए):
or (के कारण इंकार किया या)
Transferred to P.S.(थाना): District(ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R.read over to the complainant/informant,admitted to be correctly recorded and a copy given to the complainant/informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी |)
R.O.A.C.(आर.ओ.ए.सी.)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature/हस्ताक्षर

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name(नाम): Sanjeev Kumar
Rank (पद): SI (Sub-Inspector)
No(सं.):

15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:(If known/seen)
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :(यदि ज्ञात / देखा गया))

S.No.(क्र.स.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height(cms.) (कद(से.मी))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1						

Deformities/ Peculiarities (विकृतियाँ/ विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँखे)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Place Of(का स्थान)					Others (अन्य)
Burn Mark (जले हुए का निशान)	Leucoderma (धवल रोग)	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

(प्रथम सूचना रिपोर्ट)

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (ज़िला): UNA P.S.(थाना): GAGRET Year(वर्ष): 2022
   FIR No(प्र.सू.रि.सं.): 0028 Date & Time of FIR (एफआईआर की तिथि / समय): 08/03/2022 07:14 PM
2.

S.No.(क्र.सं.)	Acts(अधिनियम)	Sections(धारा(एँ))
1	IPC 1860	279
2	IPC 1860	337

3. (a) Occurrence of offence (अपराध की घटना):
   1. Day(दिन): Tuesday Date From(दिनांक से): 08/03/2022 Date To(दिनांक तक): 08/03/2022
      Time Period (समय अवधि): Pahar 6 Time From (समय से): 03:00 PM Time To (समय तक): 05:50 PM
   (b) Information received at P.S.(थाना जहां सूचना प्राप्त हुई): Date(दिनांक): 08/03/2022 Time (समय): 06:21 PM
   (c) General Diary Reference (रोजानामचा संदर्भ): Entry No.(प्रविष्टि सं.): 040 Time (समय): 08/03/2022 06:21 PM
4. Type of Information (सूचना का प्रकार): Written
5. Place of Occurrence (घटनास्थल):
   1. (a) Direction and distance from P.S (थाना से दूरी और दिशा): SOUTH, 10 Km(s) Beat No(बीट सं.) : 32-LOHARLI
      (b) Address(पता): LOHARLI, GHANRI
      (c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर हैं तो)
      Name of P.S(थाना का नाम): District(State)(ज़िला(राज्य)):
6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
   (a) Name(नाम): GURMEET SINGH
   (b) Father's Name (पिता का नाम): KAKA RAM
   (c) Date/Year of Birth (जन्म तिथि /वर्ष): 1974 (d) Nationality (राष्ट्रीयता): INDIA
   (e) UID No (यूआईडी सं.):
   (f) Passport No. (पासपोर्ट सं.):
   Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):
   (g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No.(क्र.सं.)	Id Type(पहचान पत्र का प्रकार)	Id Number(पहचान संख्या)

   (i) Address(पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	COLONY-WARD NO 05, VILLAGE-LOHARLI, TEHSIL-GHANRI, PS-GAGRET, DISTRICT-UNA, STATE-HIMACHAL PRADESH, INDIA
2	Permanent Address	COLONY-WARD NO 05, VILLAGE-LOHARLI, TEHSIL-GHANRI, PS:GAGRET, DISTRICT-UNA, STATE-HIMACHAL PRADESH, INDIA

   (j) Phone number (दूरभाष न.): Mobile (मोबाइल
7. Details of known/suspected/unknown accused with full particulars (ज्ञात/ संदिग्ध /अज्ञात अभियुक्त का पुरे विवरण सहित वर्णन):
   Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Relative's Name(रिश्तेदार का नाम)	Present Address (वर्तमान पता)	Parmanent Address (स्थाई पता)
1	RAVINDER KUMAR	Father:HUSAN LAL	VILLAGE-JANKOR,TEHSIL-UNA,PS-UNA SADAR,DISTRICT-UNA,STATE-	VILLAGE-JANKOR,TEHSIL-UNA,PS-UNA SADAR,DISTRICT-UNA,STATE-

		HIMACHAL PRADESH,INDIA	HIMACHAL PRADESH,INDIA	

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (Attach separate sheet, if necessary) (संबन्धित सम्पति का विवरण (यदि आवश्यक हो, तो अलग पृष्ट नत्थी करें)):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पती के प्रकार)	Nature Property (प्रकृति संपत्ति)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु मे))

10. Total value of property stolen (In Rs/-) (चोरी हुई सम्पति का कुल मूल्य (रु मे)):

11. Inquest Report / U.D. case No., If any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण न., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (यू.आई.डी.बी.संख्या)

12. First Information contents (Attach separate sheet, If necessary) (प्रथम सूचना तथ्य (यदि आवश्यक हो, तो अलग पृष्ट नत्थी करें)):

इस समय दर्ज है कि HHC जरनैल सिंह न0 143 ने मुताविक रपट न0 40 रोजनामचा हजा के हाजिर थाना आकर एक अटद व्यान अजाने श्री र गुरमीत सिंह पुत्र श्री काका राम निवासी लोहारली वार्ड न0 5 तह0 घनारी जिला ऊना वउम्र 48 साल u/s 154 Cr.PC लिखित जनाव ASI दलजीत सिंह व्राये कायमी मुकदमा पेश किया है जिसका मजवून जैल है, "व्यान अजाने गुरमीत सिंह पुत्र श्री काका राम निवासी लोहारली वार्ड न0 5 त0 घनारी जिला ऊना वउम्र 48 वर्ष u/s 154 Cr.PC व्यान किया कि मैं उपरोक्त पते का रहने वाला हूँ और पेशा मिस्त्री कारपेंटर का काम करता हूँ। आज दिनांक 08/03/22 को प्रतिदिन की तरह मैं लेखराज निवासी लोहारली की कारपेंटर की दुकान जोकि लोहारली वस स्टैण्ड पर है पर काम करने के लिए आया था। मैं व लेखराज दुकान के अन्दर काम कर रहे थे तो समय करीव 3 बजे दिन दुकान के वाहर जोर से किसी चीज के टकराने की आवाज सुनाई दी जिस पर मैं एकदम दुकान के वाहर निकला तो देखा कि एक ल्यूमिनस कम्पनी की बस नम्वर HP02U-0217 जोकि गग्रेट की तरफ से आकर ऊना की तरफ जा रही थी, के चालक ने बस को बिल्कुल ही गलत दिशा में ले जाकर आगे जाडला कोईडी की तरफ से अपनी सही दिशा में आ रहे एक मोटरसाईकल नम्वर HP19E-0635 जिस पर एक लड़का व एक लड़की सवार थे, को टक्कर मार दी जिस कारण मोटरसाईकल चालक व मोटरसाईकल के पीछे वैठी लड़की वस की टक्कर से काफी दूर जाकर गिरे थे। उसमें मौका में श्रीमती निशा रानी, उप प्रधान जीत राम व आसपास के अन्य लोग मौका पर पहुंच गये थे। लड़का व लड़की को ज्यादा चोट होने के कारण ईलाज के लिए प्राईवेट गाड़ीयों में डालकर गगरेट अस्पताल ले गये थे। इस हादसा में बस का बीच का बम्पर व अगला शीशा व मोटरसाईकल भी क्षतिग्रस्त हुआ है। मोटरसाईकल चालक का वाद में नाम पूछने पर अरुण कुमार निवासी गगरेट व लड़की का नाम शिल्पा पत्नी अरुण कुमार मालूम हुआ तथा बस चालक का नाम रविन्द्र कुमार पुत्र श्री हुस्न लाल निवासी जनकौर त0 व जिला ऊना मालूम हुआ। यह हादसा वस चालक रविन्द्र कुमार उपरोक्त की लापरवाही व गफलत के कारण हुआ है। कानूनी कार्यवाही की जाये। हस्ताक्षर गुरमीत सिंह Attested Daljeet Singh ASI . कार्यवाही पुलिसः- इमरोज मन ASI मय HHC जरनैल सिंह न0 143 के व्राये तस्दीक हालात रपट न0 34 रोजनामचा ईमरोजा के CH गगरेट पहुंचा यहां पर मजरुव अरुण कुमार व शिल्पा सडक हादसा में जेरे ईलाज पाये गये। इन दोनो की MO साहब से MLC न0 77/22 अरुण कुमार व MLC no 78/22 शिल्पा की हासिल की गई। MO साहब ने दोनो को चोटे लगनी तैहरीर करी है तथा दोनो को ज्यादा चोटे होने के कारण आगामी ईलाज के लिए उच्च सस्थान के लिए रैफर कर दिया है तथा व्यान न देने वारे काविल न होना तैहरीर किया है। जो मौका मुकाम लोहारली में हालात तस्दीक किये गये तथा मौका के गवाह श्री गुरमीत सिंह उपरोक्त का व्यान जेर धारा 154 Cr.PC कलमवन्द किया गया। जो मजवून व्यान, हालात मौका व MLC से मामला सरेदस्त जुर्म जेर धारा 279 337 IPC का बकूह में आना पाया जाने पर असल व्यान व्राये कायमी मुकद्दमा बदस्त HHC जरनैल न0 143 के थाना भेजा जा रहा है। मुकद्दमा पंजीकृत करके क्रमांक मुकद्दमा से सूचित करें। मन ASI मशरुफ तफतीश वर मौका हूँ। SD. English Daljeet Singh ASI I/O PS Gagret Camp at Loharli at 5.50 PM Date: 08-3-22 जानिव दक्षिण व फासला 10 KM.

13. Action taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही: चूंकि उपरोक जानकारी से पता चलता है कि अपराध करने का तरीका मद सं.2.में उल्लेख धारा के तहत है |):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or (या)

(2) Directed (Name of I.O.):(जांच अधिकारी का नाम): Daljeet Singh Rank (पद): Asst. SI (Assistant Sub-Inspector)
No(स.): to take up the Investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) or

(3) Refused investigation due to(जांच के लिए):

or (के कारण इंकार किया या)

Transferred to P.S.(थाना):

District(जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R.read over to the complainant/informant,admitted to be correctly recorded and a copy given to the complainant/informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)
R.O.A.C.(आर.ओ.ए.सी.)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer In charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name(नाम): Parmod Singh
Rank (पद): HC (Head Constable)
No(सं.): 59

15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:(If known/seen)
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :(यदि ज्ञात / देखा गया))

S.No.(क्र.स.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height(cms.) (कद(से.मी))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male					

Deformities/ Peculiarities (विकृतियाँ/ विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँखे)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Place Of(का स्थान)					Others (अन्य)
Burn Mark (जले हुए का निशान)	Leucoderma (धवल रोग)	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है ।)

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

(प्रथम सूचना रिपोर्ट)

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (ज़िला): UNA P.S.(थाना): GAGRET Year(वर्ष): 2022
   FIR No(प्र.सू.रि.सं.): 0029 Date & Time of FIR (एफआईआर की तिथि / समय): 11/03/2022 11:13 PM
2.

S.No.(क्र.सं.)	Acts(अधिनियम)	Sections(धारा(एँ))
1	IPC 1860	279
2	IPC 1860	337
3	MOTOR VEHICLE ACT, 1954	187

3. (a) Occurrence of offence (अपराध की घटना):
   1. Day(दिन): Friday Date From(दिनांक से): 11/03/2022 Date To(दिनांक तक): 11/03/2022
      Time Period (समय अवधि): Time From (समय से): 06:45 PM Time To (समय तक): 10:10 PM
   (b) Information received at P.S.(थाना जहां सूचना प्राप्त हुई): Date(दिनांक): 11/03/2022 Time (समय): 11:00 PM
   (c) General Diary Reference (रोजानामचा संदर्भ): Entry No.(प्रविष्टि सं.): 047 Time (समय): 11/03/2022 11:00 PM
4. Type of Information (सूचना का प्रकार): Written
5. Place of Occurrence (घटनास्थल):
   1. (a) Direction and distance from P.S (थाना से दूरी और दिशा): SOUTH, 12 Km(s) Beat No(बीट सं.) : 13-JARLA
      (b) Address(पता): JARLA KOIRI
      (c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर हैं तो)
      Name of P.S(थाना का नाम): District(State)(ज़िला(राज्य)):
6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
   (a) Name(नाम): DAVINDER PATHANIA
   (b) Father's Name (पिता का नाम): PURAN CHAND
   (c) Date/Year of Birth (जन्म तिथि /वर्ष): 1989 (d) Nationality (राष्ट्रीयता): INDIA
   (e) UID No (यूआईडी सं.):
   (f) Passport No. (पासपोर्ट सं.):
   Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):
   (g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No.(क्र.सं.)	Id Type(पहचान पत्र का प्रकार)	Id Number(पहचान संख्या)

(i) Address(पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	COLONY-W.NO.1, VILLAGE-BADHERA RAJPUTAN, TEHSIL-GHANARI, PS-GAGRET, DISTRICT-UNA, STATE-HIMACHAL PRADESH, INDIA
2	Permanent Address	COLONY-W.NO.1, VILLAGE-BADHERA RAJPUTAN, TEHSIL-GHANARI, PS:GAGRET, DISTRICT-UNA, STATE-HIMACHAL PRADESH, INDIA

(j) Phone number (दूरभाष न.): Mobile (मोबाइल

7. Details of known/suspected/unknown accused with full particulars (ज्ञात/ संदिग्ध /अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.स.)	Name (नाम)	Relative's Name(रिश्तेदार का नाम)	Present Address (वर्तमान पता)	Parmanent Address (स्थाई पता)
1	Unknown1			

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (Attach separate sheet, if necessary) (संबन्धित सम्पति का विवरण (यदि आवश्यक हो, तो अलग पृष्ट नत्थी करें)):

S.No. (क्र.स.)	Property Category (संपति श्रेणी)	Property Type (सम्पती के प्रकार)	Nature Property (प्रकृति संपति)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु में))

10. Total value of property stolen (In Rs/-) (चोरी हुई सम्पत्ति का कुल मूल्य (रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण न., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (यू.आई.डी.बी.संख्या)

12. First Information contents (Attach separate sheet, if necessary) (प्रथम सूचना तथ्य (यदि आवश्यक हो, तो अलग पृष्ट नत्थी करें)):

इस समय दर्ज है कि आ0 हनीफ मोहम्मद न0 477 ने हाजिर थाना आकर एक अदद व्यान अजाने श्री दविन्द पठानिया S/O पूर्ण चन्द R/O वार्ड न0 1 VPO वढेडा राजपूता तह0 घनारी जिला ऊना (हि0प्र0) व उम्र 33 साल लिखित मु0आ0 सुरेश कुमार न0 37 वराये कायमी मुकदमा पेश SHO किया है जिसका मजबून जैल है:-व्यान अजाने श्री दविन्द पठानिया S/O पूर्ण चन्द R/O वार्ड न0 1 VPO वढेडा राजपूता तह0 घनारी जिला ऊना (हि0प्र0) व उम्र 33 साल मो0 9015090078. व्यान किया कि मैं उपरोक्त पते का रहने वाला हूँ तथा पेशा पोल्ट्री फार्म का करता हूँ। आज दि0 11/3/2022 को मैं जाडला कोइडी अपने किसी निजी काम से गया था तथा वापसी मे जाडला कोइडी सन्यास आश्रम चोराहा से मेन रोड जाडला कोइडी वाजार की तरफ दुकान अण्डा/मीट मुर्गा मे वोइल्ड अण्डे लेन के लिए खडा था तो समय करीव 6:45 वजे शाम उपरोक्त दुकान से कुछ ही दूरी जाडला कोइडी मेन रोड की तरफ से अचानक किसी व्यक्ति की जोर से चिल्लाने की आवाज आई जिस पर मैं व दुकान मालिक मुकेश शर्मा S/O श्री योगेश शर्मा गाव व डा0 जाडला कोइडी वार्ड न0 3 तह0 घनारी जिला ऊना (हि0प्र0) भाग कर मौका पर पहुचे तो देखा कि एक व्यक्ति सडक के वाई तरफ घायल अवस्था मे पडा था जिसके सिर से काफी खून निकल रहा था गौर से देखने पर उपरोक्त घायल व्यक्ति मेरे ही गांव का सुभाष चन्द S/O निक्का राम R/O वार्ड न0 4 VPO वढेडा राजपूता तह0 घनारी जिला ऊना था जो उपरोक्त हादसा किसी अजात वाहन चालक द्वारा लापरवाही से अपना वाहन चलाते समय सडक पर अपनी साइड पैदल चल रहे सुभाष चन्द उपोरक्त को टक्कर मारकर मौका से भागने के कारण हुआ है थोडी देर वाद सुभाष चन्द उपरोक्त का वेटा अमन भी मौका पर आ गया व अपने घायल पिता सुभाष चन्द को इलाज हेतु प्राइवेट गाडी मे ऊना ले गया। हादसाकरदा उपरोक्त नामालूम गाडी चालक के खिलाफ कानूनी कार्यवाही की जाये। SD English. Attested HC Suresh no. 37 I/O PS Gagret. कार्यवाही पुलिस:-इमरोज मन HC मय आ0 हनीफ मोहम्मद न0 477 व HHG रूकमदीन 8/8-58 व सवारी सरकारी गाडी के वराये तस्दीक हालात इतलाह आमदा टेलीफोन वावत सडक हादसा मुकाम जाडला कोइडी मौजूद था तो मुस्मी दविन्द पठानिया उपरोक्त ने अपना व्यान U/S 154 CRPC मन HC के पास कलमवंद करबाया जो शब्द व शब्द उसके कहे अनुसार लिखा गया व उसे पढकर सुनाया गया जिसे सही मानते हुए उसने जेरे व्यान अपने हस्ताक्षर शपथ अग्रेजी किये तस्दीकन मन HC ने भी अपने हस्ताक्षर किये है। जो व्यान मजवूनवाला,तस्दीक हालात से मामला सरे दस्त जुर्म जेर धारा 279,337 IPC & 187 MV ACT का वकूह मे आना पाया जाकर असल व्यान वराये कायमी मुकदमा वदस्त आरक्षी हनीफ मोहम्मद न0 477 के थाना भेजा जा रहा है मुकदमा पंजीकृत करके नम्वर मुकदमा से सूचित करे मन HC मशरूफ तफतीश वर मौका हूँ। SD English मु0आ0 सुरेश कुमार न0 37 I/O थाना गगरेट दि0 11/3/22 at 10:10 PM. Camp At JADLA KOERI. जिस पर मुकदमा उपरोक्त पजींकृत थाना किया गया।

13. Action taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं.2.में उल्लेख धारा के तहत है।):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or (या)

(2) Directed (Name of I.O.):(जांच अधिकारी का नाम): Suresh Kumar Rank (पद): HC (Head Constable)
No(s.): to take up the Investigation (को जांच आपने पास मे लेने के लिए निर्देश दिया गया) or

(3) Refused investigation due to(जांच के लिए):

or (के कारण इंकार किया या)

Transferred to P.S.(थाना):

District(जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R.read over to the complainant/informant,admitted to be correctly recorded and a copy given to the complainant/informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)
R.O.A.C.(आर.ओ.ए.सी.)

14. Signature/Thumb impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature/हस्ताक्षर

Signature of Officer in charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name(नाम): Manoj Kumar
Rank (पद): SI (Sub-Inspector)
No(सं.):

15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:(If known/seen)
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :(यदि ज्ञात / देखा गया))

S.No.(क्र.स.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height(cms.) (कद(से.मी))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1						

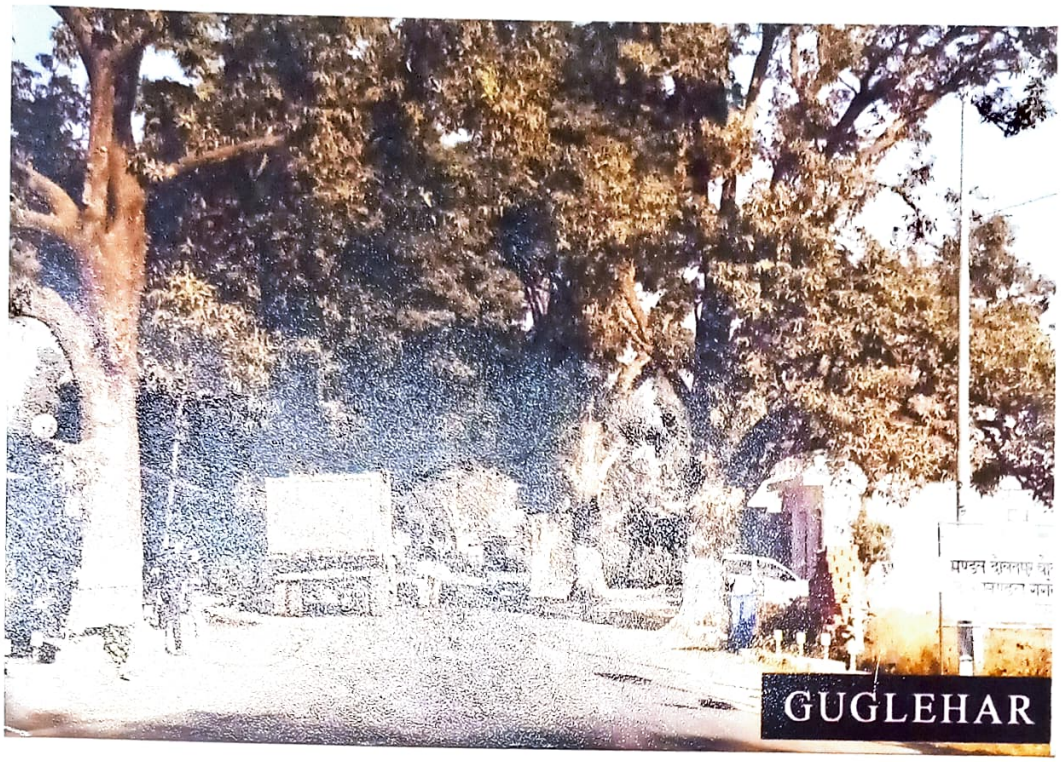
Deformities/ Peculiarities (विकृतियाँ/ विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँखे)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Place Of(का स्थान)					Others (अन्य)
Burn Mark (जले हुए का निशान)	Leucoderma (धवल रोग)	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है ।)

Annexure-2 (colly)

20



KUTHERA JASWALAN

GUGLEHAR

GUGLEHAR

LOHARLI

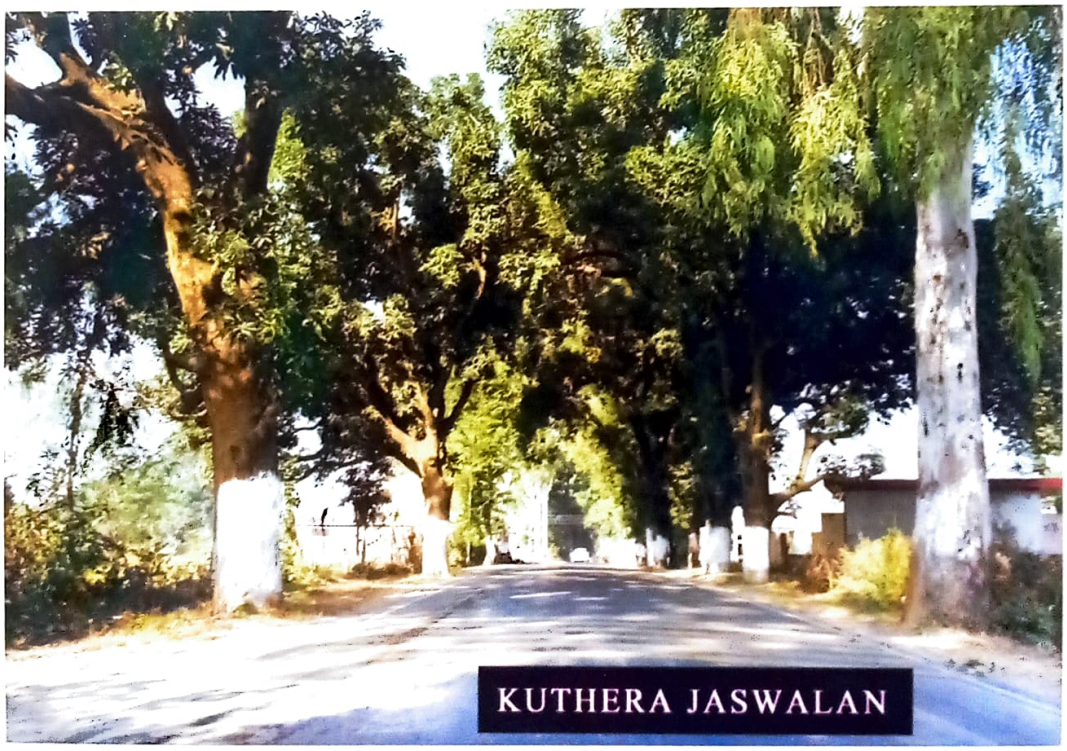
LOHARLI

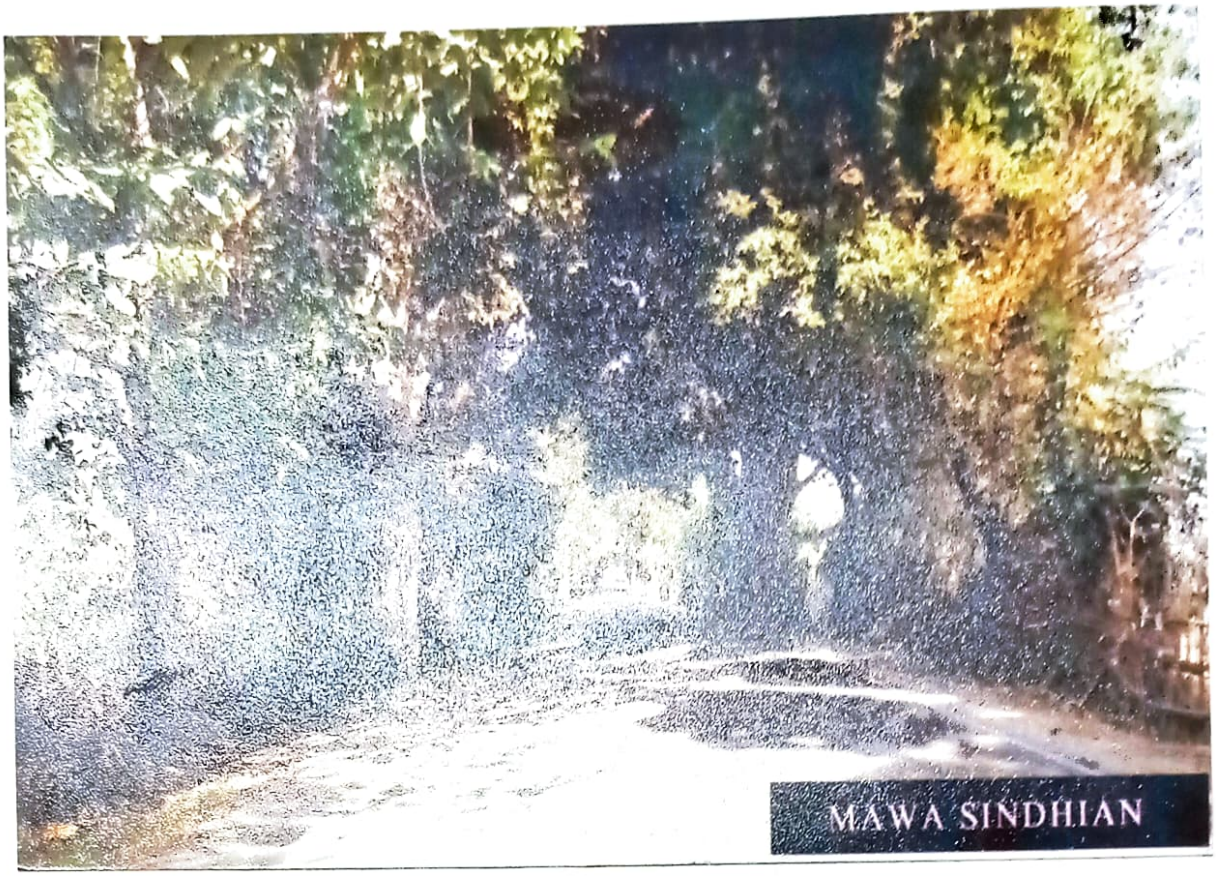
LOHARLI

LOHARLI

KUTHERA JASWALAN

KUTHERA JASWALAN


KUTHERA JASWALAN

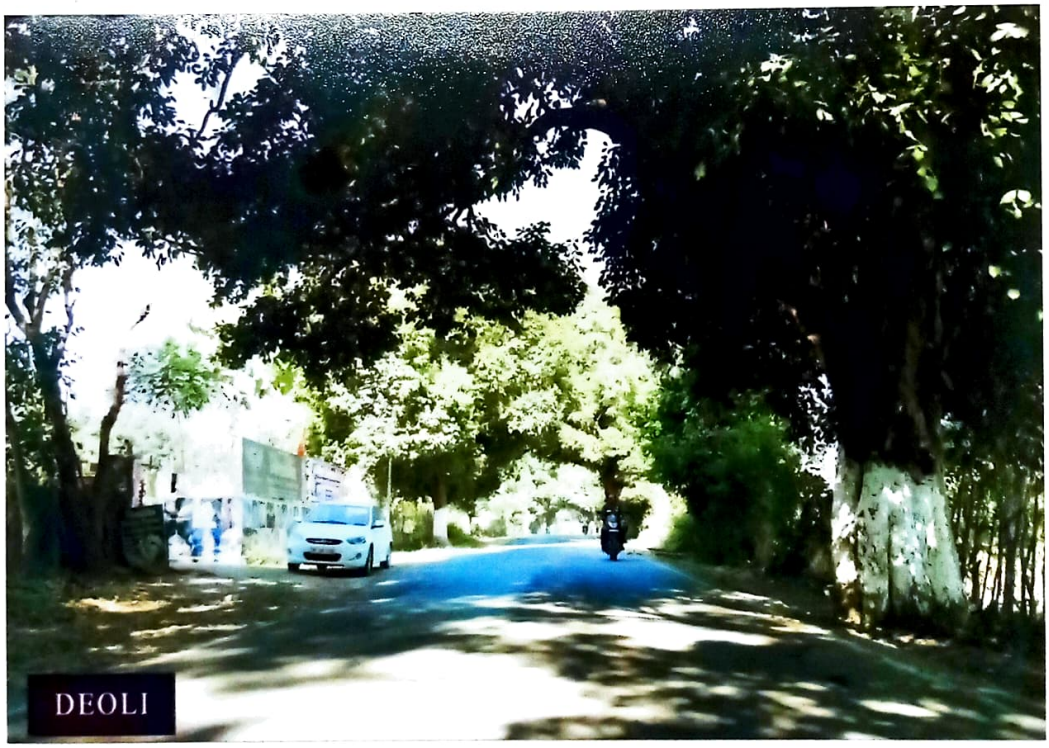

MAWA SINDHIAN

OEL

BADOH

30
KALOH

BADOH


DEOLI

DEOLI

Annexure-3 (colly

H.P.POLICE/हिमाचल प्रदेश पुलिस
I.I.F.-I /एकीकृत जाँच फार्म-I

30

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

(प्रथम सूचना रिपोर्ट)

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (ज़िला): UNA | P.S.(थाना): GAGRET | Year(वर्ष): 2022
FIR No(प्र.सू.रि.सं.): 0038 | Date & Time of FIR (एफआईआर की तिथि / समय): 29/03/2022 09:43 PM

2.

S.No.(क्र.सं.)	Acts(अधिनियम)	Sections(धारा(एँ))
1	IPC 1860	379
2	INDIAN FOREST ACT, 1927	32
3	INDIAN FOREST ACT, 1927	33

3. (a) Occurrence of offence (अपराध की घटना):
1. Day(दिन): | Date From(दिनांक से): | Date To(दिनांक तक):
Time Period (समय अवधि): | Time From (समय से): | Time To (समय तक):
(b) Information received at P.S.(थाना जहां सूचना प्राप्त हुई): Date(दिनांक): 28/03/2022 Time (समय): 04:01 PM
(c) General Diary Reference (रोजानामचा संदर्भ): Entry No.(प्रविष्टि सं.): 043 Time (समय): 29/03/2022 09:21 PM

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S (थाना से दूरी और दिशा): Beat No(बीट सं.) :
(b) Address(पता): FOREST BEAT , GUGLEHAR TO DAULATPUR BEAT, GHANARI
(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर हैं तो)
Name of P.S(थाना का नाम): District(State)(ज़िला(राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
(a) Name(नाम): SUBHASH CHAND
(b) Father's Name (पिता का नाम): SITA RAM
(c) Date/Year of Birth (जन्म तिथि /वर्ष): 1970 (d) Nationality (राष्ट्रीयता): INDIA
(e) UID No (यूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.):
Date of Issue (जारी करने की तिथि): Place of Issue (जारी करने का स्थान):
(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No.(क्र.सं.)	Id Type(पहचान पत्र का प्रकार)	Id Number(पहचान संख्या)

(i) Address(पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	COLONY-BO FOREST, VILLAGE-GAGRET BLOCK, TEHSIL-GHANARI, PS-GAGRET, DISTRICT-UNA, STATE-HIMACHAL PRADESH, INDIA
2	Permanent Address	VILLAGE-NAUSHERA, TEHSIL-DEHRA, PS:DEHRA, DISTRICT-KANGRA, STATE-HIMACHAL PRADESH, INDIA

(j) Phone number (दूरभाष न.): Mobile (मोबाइल

7. Details of known/suspected/unknown accused with full particulars (ज्ञात/ संदिग्ध /अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अज्ञात आरोपी एक से अधिक हों तो संख्या):

S.No. (क्र.सं.)	Name (नाम)	Relative's Name(रिश्तेदार का नाम)	Present Address (वर्तमान पता)	Parmanent Address (स्थाई पता)
1	Unknown1			
2	ROHIT JASWAL	Father:NARINDER JASWAL	VILLAGE-DANGOH,TEHSIL-GHANARI, PS-GAGRET,DISTRICT-UNA,STATE-HIMACHAL PRADESH,INDIA	VILLAGE-DANGOH,TEHSIL-GHANARI, PS-GAGRET,DISTRICT-UNA,STATE-HIMACHAL PRADESH,INDIA

8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (Attach separate sheet, if necessary) (संबन्धित सम्पति का विवरण (यदि आवश्यक हो, तो अलग पृष्ट नत्थी करें)):

S.No. (क्र.सं.)	Property Category (संपति श्रेणी)	Property Type (सम्पती के प्रकार)	Nature Property (प्रकृति संपत्ति)	Description (विवरण)	Value(In Rs/-) (मूल्य (रु मे))

10. Total value of property stolen (In Rs/-) (चोरी हुई सम्पति का कुल मूल्य (रु मे)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण न., यदि कोई हो):

S.No. (क्र.सं.)	UIDB Number (यू.आई.डी.बी.संख्या)

12. First Information contents (Attach separate sheet, if necessary) (प्रथम सूचना तथ्य (यदि आवश्यक हो, तो अलग पृष्ट नत्थी करें)):

इस समय दर्ज है कि मुताविक रपट न0 22 रोजनामचा दिनांक 28/03/2022 के श्री सुभाष चन्द पुत्र श्री सीता राम निवासी नौशहरा तह0 देहरा जिला कागंडा हि0 प्र0 हाल वनखंड अधिकारी गगरेट ने हाजिर थाना आकर एक अदद शिकायत पत्र पेश पुलिस किया है। जिसका मजवून जैल है, "प्रेषकः- वनखंड अधिकारी गगरेट वन खंड अधिकारी दौलतपुर। प्रेषितः- पुलिस थाना प्रभारी गगरेट। विषयः- सडक के किनारे खडे पेडो की हुई अवैध क्षति की रिपोर्ट दर्ज करने वारे। महोदय, रिपोर्ट की जाती है कि टीका गुगलैहड से टीका अम्वोटा जोकि वन परिक्षेत्र के अधीन आता है। तथा टीका संघनेई से दियोली जो वन परिक्षेत्र भरवाई के अधीन आता है। गुगलैहड से दौलतपुर की सड़क के बीच आते टीको के किनारे खडे बृक्षों 201 न0 भिन्न-भिन्न प्रजाती के लगभग 387 टहने वन विभाग की अनुमति के विना PWD विभाग गग्रेट द्वारा अवैध रुप से काट लिये गये है जिससे वृक्षों व सरकार को काफी नुकसान हुआ है। जव यह अवैध कटान कर रहे थे तो श्री सुभाष चन्द वनखंड अधिकारी गगरेट द्वारा PWD के J.E से दूरभाष पर बात हुई तो उन्होने बताया कि हमें उपर से आदेश है कि यह टहने जोकि खतरे वाले है काट दिये जायें। ये टहने ठेकेदार रोहित जसवाल S/O नरेन्द्र जसवाल गांव व डाकघर डंगोह तह0 घनारी जिला ऊना हि0 प्र0 द्वारा काटे जा रहे थे। और बन रक्षक संघनेई वीट श्री गुरदेव सिंह ने भी बताया कि मेरी वात उपरोक्त ठेकेदार से दूरभाष पर बात हुई थी। तो उसने बताया कि PWD के SDO के कहने पर ही उपरोक्त पेड़ों के टहने काटे है। अतः लकडी को वन विभाग को अपने कब्जे में ले लिया है। वृक्षो व सरकार के वित्तिय नुकसान को देखते हुये उपरोक्त दोषियों के विरुद्ध प्राथमिकी दर्ज की जाए। SD. English सुभाष चन्द वनखंड अधिकारी गगरेट। SD. English पूर्ण राम वनखंड अधिकारी दौलतपुर। प्रतिलिपिः- वन परिक्षेत्र अधिकारी अंव व वन परिक्षेत्र अधिकारी भरवाई को सूचनार्थ प्रेषित है।" कार्यवाही पुलिसः- हस्व आमदा शिकायत पत्र पर मन ASI मय HHG रुकमदीन न0 08/08-58 के मुताविक रपट न0 33 रोजनामचा ईमरोजा के व्राये तस्दीक हालात मुकाम गुगलैहड, ओयल, अम्वोटा, घनारी, दियोली वगैरा का रवाना था। जो इस समय वाद तस्दीक हालात वापिस हाजिर थाना आया हूँ। जो मजवून शिकायत पत्र, तस्दीक हालात रपट न0 22 रोजनामचा दिनांक 28/03/2022 से मामला जुर्म जेर धारा 379 IPC, 32, 33 IF Act के बकूह मे आना पाया जा रहा है। जिस पर मुकद्दमा पंजीकृत थाना किया जा रहा है। मिसल मुकद्दमा तैयार करके व्राये तफतीश हवाले HC सुरेश कुमार न0 37 के की जा रही है।

13. Action taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.
(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं.2.में उल्लेख धारा के तहत है |):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or (या)

(2) Directed (Name of I.O.):(जांच अधिकारी का नाम): Suresh Kumar Rank (पद): HC (Head Constable) No(सं.): a16831 to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) or

(3) Refused investigation due to(जांच के लिए):

or (के कारण इंकार किया या)

Transferred to P.S.(थाना): District(जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R.read over to the complainant/informant,admitted to be correctly recorded and a copy given to the complainant/informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी ।)
R.O.A.C.(आर.ओ.ए.सी.)

14. Signature/Thumb Impression of the complainant / informant.
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature/हस्ताक्षर

Signature of Officer In charge, Police Station
(थाना प्रभारी के हस्ताक्षर)

Name(नाम): Shashi Pal Choudhary
Rank (पद): Asst. SI (Assistant Sub-Inspector)
No(सं.): 141

15. Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Attachment to item 7 of First Information Report (प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:(If known/seen)
(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :(यदि ज्ञात / देखा गया))

S.No.(क्र.स.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height(cms.) (कद(से.मी))	Complexion (रंग)	Identification Mark(s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	Male					
2						

Deformities/ Peculiarities (विकृतियाँ/ विशिष्टताएँ)	Teeth (दाँत)	Hair (बाल)	Eyes (आँखे)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Place Of(का स्थान)					Others (अन्य)
Burn Mark (जले हुए का निशान)	Leucoderma (धवल रोग)	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.
(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

Annexure-4

34

IN THE COURT OF KRISHAN KUMAR, ADDITIONAL SESSIONS JUDGE (I), UNA, DISTRICT UNA, HP.

CNR: HPUN01001006-2022
Bail Application No. 119/2022
Instituted on :08.04.2022
Decided on : 11.05.2022

Rohit Jaswal son of Sh. Narinder Kumar, resident of village Gangoh, Tehsil Ghanari, District Una HP.

.... Bail-petitioner.

Versus

The State of Himachal Pradesh.

.... Respondent.

Application for bail under section 438 Cr. P. C.
Case FIR No. 38/2022, dated 29.03.2022, under Sections 379 IPC and 32,33, of Indian Forest Act, Police Station Gagret, District Una HP.

.....

For the bail petitioner : Sh.N.K.Bali, Advocate.
For the respondent : Sh.Naveen Dhiman, Public Prosecutor.

ADDL DISTRICT AND SESSIONS JUDGE-I, UNA

ORDER

This order shall dispose of above mentioned bail application by the bail petitioner seeking pre-arrest bail in case FIR No. 38/2022, dated 29.03.2022, under Section 379 IPC and sections 32,33 of Indian Forest Act PS, Gagret, District Una HP.

2. It is pleaded by the petitioners that he is innocent and Case FIR No. 382022, dated 29.03.2022, under Section 379 IPC and Sections 32 and 33 of IF Act PS, Gagret, District Una HP was registered against him. He is apprehending his arrest in the

hands of police in the above stated case. The aforesaid case has been registered against him on a false and frivolous complaint made by the complainant. He is not committed any offence. He is permanent resident of District Una HP and there is no chance of his absconding. He is joining the investigation and he is ready to join the investigation on his release on bail regularly as and when called by the police.

3. Reply of the police filed. According to reply, on 28.03.2022, Sh. Subhash Chand, Forest Block Officer, Gagret moved a complaint to the police officials of Police Station, Gagret the subject matter of which was to lodge the damage report of the trees standing on the roadside of Tika Guglehar to Tika Ambotra, Tika Sagnai to Deoli and Guglehar to Daulatpur which were 201 in number and their 387 branches of different trees which were illegally cut by PWD department without the permission of the forest department. The complainant made a call to J.E of PWD, who disclosed that they have order from upper that the branches of the trees which are of danger nature may be cut and the said branches were being cut by contractor Rohit Jaswal the bail petitioner. Thereafter, the complainant made a call to said Rohit Jaswal who also disclosed that the branches of the trees were cut on the asking of SDO of PWD. The aforesaid wood was taken into possession by the forest department. On the basis of the complaint, F.I.R was registered under Section 379 IPC and section 32 & 33 of IF Act. During investigation spot map was prepared. The logs of wood were measured and marked. The recovered logs were taken into possession by the police and handed over to Puran Ram on spurdari. The statements of witnesses were recorded. During investigation the correspondence was made with HPPWD regarding the sanction for cutting the trees and the HPPWD refused

ADDL. DIST. AND SESSIONS JUDGE UNA

36

to given any sanction for cutting the trees to contractor Rohit Jaswal. Accordingly, prayed for the dismissal of the application.

4. I have heard the learned counsel for the bail petitioner and Public Prosecutor for the State of H.P.

5. The accused persons have obtained the interim bail from the court on 08.04.2022 and since then he is on interim bail. The F.I.R was lodged by the complainant on 29.03.2022. As per reply of the police, the allegations against the bail petitioner is only to the effect that without obtaining the sanction from HPPWD the bail petitioner has cut the trees standing side by the aforesaid road. The recovery of logs and weapon of offence has already been effected by the police. No recovery is left to be effected in this case. In view of the aforesaid circumstances, I am of the opinion that the rest of the investigation can be carried on by the police even by keeping the accused on bail since he will be available for the purpose of investigation whenever required by the police as there are hardly a possibility of his absconding, who is permanent resident of District Una. He is not reported to be previous convict.

6. Accordingly, the bail application is allowed. Interim order is confirmed. It is ordered that in the event of his arrest the concerned bail-petitioner in this case shall be released on bail immediately, on his furnishing personal bond in the sum of ₹ 50,000/- with one surety in the like amount to the satisfaction of learned ACJM, Amb and any other Judicial Magistrate Ist Class stationed at Amb. The bail is subject to the following terms and conditions:-

i. That the petitioner shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so

ADL DISTRICT AND SESSIONS JUDGE UNA

as to dissuade him/her from disclosing any fact to the court or the police;

ii. that the petitioner shall not tamper with the prosecution evidence or terrorize them in any manner;

iii. that the petitioner shall make himself available as and when required to do so by the investigating agency or by the court as the case may be.

7. It is clarified that in the event of contravention of any of the aforesaid condition(s) it would be open for the police to approach this court for cancellation of the bail granted to the petitioner.

8. Observations made here-in-above are only for the purpose of the disposal of the present bail application(s) and will not have any bearing on the merits of this case. The file, after needful, be consigned to the record room.

Announced in the open court on this 11th day of May, 2022.

(**Krishan Kumar**)
Addl. Sessions Judge(I),Una
District Una HP.

ssr

ADDL DISTRICT AND SESSIONS JUDGE-I UNA

11.05.2022: Present:-

Sh.N.K.Bali, Advocate, for the bail-petitioner.

Sh. Naveen Dhiman, Public Prosecutor for the respondent/State of HP.

Vide my separate order of even date placed on record, bail-petition under Section 438 CrPC is allowed. File, after due completion, be consigned to record room.

Announced
11.05.2022.

(Krishan Kumar)
Addl. Sessions Judge (I),
Una, Distt. Una, H.P.
Circuit court camp at Amb

ssr

ADDL DISTRICT AND SESSIONS JUDGE UNA